

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 33

CA No. 168/18, 394/18 & 208/19

And

CP No. 30/ND/2011

RT CP No. 212/Chd/Hry/2017

**Under Section 397/398 of
Companies Act, 1956/ 11 NCLT Rules**

In the matter of:-

Sh. Ravi Gupta & ors.

...Petitioner

Vs.

M/s. D.R. Foods Ltd. & ors.

...Respondent

As the Hon'ble Member(Judicial) is holding Court with the Hon'ble Member
(Technical) of Allahabad Bench after lunch today, hence, the matter is adjourned to
12.05.2023.

-sd-
Court Officer

March 14, 2023
SM